

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**IA No. 291 of 2014 in DFR No. 1627 of 2014**

**Dated : 13<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**D. Subrahmanya Bhat ...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu  
Counsel for the Respondent(s):**

**ORDER**

**(IA No. 291 of 2014 – for waiver of court fee)**

We have heard the Learned Counsel for the Applicant in the Application for waiver of court fee. When we put some queries, the Learned Counsel for the Applicant seeks some more time to get clarifications from his client. So, post the IA No. 291 of 2014 for waiver of court fee for hearing on **09.09.2014 at Chennai Circuit Bench.**

**(Rakesh Nath)  
Technical Member  
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**(Justice M. Karpaga Vinayagam)  
Chairperson**